

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2353-2354/2025

[Arising out of impugned final judgment and order dated 22-11-2024 in WA No. 1158/2024 22-11-2024 in WA No. 1160/2024 passed by the High Court for The State of Telangana at Hyderabad]

PADI KAUSHIK REDDY

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

WITH

W.P.(C) No. 82/2025 (X)

FOR ADMISSION

(IA No. 26532/2025 - GRANT OF INTERIM RELIEF AND IA No. 26990/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 14577/2025 (XII-A)

(IA No. 71652/2025 - CONDONATION OF DELAY IN FILING AND IA No. 71650/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-04-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Vikas Mehta, AOR
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Ms. J Akshitha, Adv.
Mr. J Venkat Sai, Adv.
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For Respondent(s) :

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Mr. Meeran Maqbool, Adv.
Mr. Vivek Rajan D.b, Adv.

Mr. D. Abhinav Rao, AOR
Ms. Megha Shaw, Adv.
Mr. Abhisek Das, Adv.
Mr. Raghav Bherwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard-in-part.
2. For further arguments, list these matters tomorrow, i.e.
03.04.2025.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR